

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 27th day of February, 2019

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/00042/2018
(U/S 19 Administrative Tribunals Act, 1985)

Vipendra Kumar Singh, aged about 29 years,

S/o Late Surendra Vikram Singh, R/o Village & Post – Lohra,

District – Banda, U.P.

By Advocates – Shri Dharmendra Tiwari

V E R S U S

1. Union of India through the Secretary, Ministry of Post and Telegram, Dank Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Superintendent of Post Office, Banda Division, Banda.

.....Respondents.

By Advocate : Shri Arvind Singh

O R D E R

Shri Dharmendra Tiwari, learned counsel for the applicant and Shri Arvind Singh, learned counsel for the respondents are present.

2. During course of argument learned counsel for the applicant submitted that applications for compassionate appointment are pending before respondent No.3 and direction be given to consider and decide the representations dated 04.05.2011, 10.09.2011 and 12.03.2013 of the applicant within a stipulated period of time.

3. Learned counsel for the respondents submits that he has no objection if such a direction is given.

4. Heard and considered.

5. However, looking to the limited prayer sought by the learned counsel for the applicant during course of argument there would be no fruitful purpose to keep the O.A. pending and without commenting anything on the merits of the case, the O.A. is disposed of with a direction to respondent No.3/competent authority to decide the representations dated 04.05.2011, 10.09.2011 and 12.03.2013 by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Applicant is at liberty to file a fresh representation in respect of his application pending before respondent No. 3 so that his point of view may be put up before respondent No. 3 at the time of consideration of his applications. He shall do so within seven days from the date of receipt of copy of this order before respondent No. 3

6. Accordingly O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

/Shashi/